

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 26/82-ALC4/2011 MEETING DATE : 27.09.2011

The Meeting No.26/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 27.09.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri M. Mitra, Dy. DCGI, Office of DCGI
2. Dr. Nitin Kr. Jain, Scientist D, Department of Bio-technology
3. Shri A.K. Agarwal, Addl. IA, Department of C&PC
4. Shri V.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
5. Shri S.S. Bose, Sr. D.O., DIPP
6. Shri Jasbir Singh, Consultant, Department of C&PC
7. Shri D.N. Mathur, Pharmexcil
8. Shri D. Dwarkanath, Dy. DGFT
9. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.25/82 dated 20.09.2011 were ratified by the Committee.

Case No.B-285	M/S Parabolic Drugs Ltd.
Norms Committee Meeting No.26/AM12	F.No.01/82/050/00802/AM10/DES-III
Meeting Date:27.09.2011	RA F.No.05/24/040/00383/AM10
Adv.lic.No.0510253942 dated 04.12.2009	
Committee considered case as per agenda and observed that the firm was requested to appear for personal hearing alongwith production and consumption data certified by Central Excise Authority, but neither the representative of the firm appeared for personal hearing nor they have furnished production and consumption data certified by Central Excise Authority and norms can not be fixed in absence of required data. It was, therefore, decided to reject the case.	

Case No.B-286	M/S Neogen Chemicals Ltd.
Norms Committee Meeting No.26/AM12	F.No.01/82/050/00269/AM07/DES-III
Meeting Date:27.09.2011	RA F.No.03/95/040/00263/AM07
Adv.lic.No.0310384101 dated 12.06.2006	
Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.	

Case No.B-287	M/S Vivek Pharmachem (India) Ltd.
Norms Committee Meeting No.26/AM12	F.No.01/82/050/01272/AM10/DES-III
Meeting Date:27.09.2011	RA F.No.13/24/040/00030/AM10
Adv.lic.No.1310031525 dated 02.03.2010	
Committee considered case as per agenda and in light of earlier decision taken in 47/11 meeting held on	

22.02.2011 and in consultation with technical authority present in meeting, decided to allow import of Kanamycin Acid Sulphate BP (Sterile) to the extent of 1.05 GmA/Vial without any other change in the earlier decision taken in 22/82 meeting held on 31.08.2010.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-288	M/S Tina Organics Pvt. Ltd.			
Norms Committee Meeting No.26/AM12	F.No.01/82/050/01702/AM12/DES-III			
Meeting Date:27.09.2011	RA F.No.05/24/040/00360/AM11			
Adv.lic.No.0510284536 dated 23.02.2011				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.14010/11/2011-Ch.II dated 26.09.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tri Xylenyl Phosphate	1 Kg.	1.	Mixed Xylenol	0.970 kg
		2.	Phosphorous	0.088 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-289	M/S Trigon Antioxidants Pvt. Ltd.			
Norms Committee Meeting No.26/AM12	F.No.01/82/050/00345/AM12/DES-III			
Meeting Date:27.09.2011	RA F.No.03/95/040/00092/AM12			
Adv.Lic.No.0310629212 dated 03.05.2011				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.14010/52/2011-Ch.II dated 06.09.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di Stearyl-3,3'-Thio Di Propionate (DSTDP)	1 Kg.	1.	Sodium Sulphide (56% purity)	0.258 kg
		2.	Stearyl Alcohol	1.042 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-290	M/S Intas Pharma Ltd.			
Norms Committee Meeting No.26/AM12	F.No.01/82/050/00947/AM11/DES-III F.No.01/82/050/00470/AM11/DES-III			
Meeting Date:27.09.2011	RA F.No.08/24/040/00182/AM11			

Adv.Lic.No.0810092394 dated 22.09.2010 Adv.Lic.No.0810089370 dated 02.06.2010	RA F.No.08/24/040/00073/AM11															
Committee considered case as per agenda and observed that earlier in the manual case of the firm for the same export product, it was decided to constitute a sub-committee comprising of Shri M. Mitra, Dy. Drugs Controller General of India, Office of DCGI, Dr. Nitin Kumar Jain, Scientist-D, Department of Bio-technology, Shri V.K. Tyagi, Dy. Industrial Adviser, Department of Pharmaceuticals and Shri Shyam Lal, FTDO for making plant visit of the firm and determine the actual wastage of the bulk drug. Accordingly, the Sub-Committee visited the plant of the firm on 09.09.2011 and submitted a report regarding actual wastage and overfill claimed by the firm. After detailed deliberations and in light of report submitted by the Sub-Committee and in consultation with technical authorities present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- <table><tr><th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td>Docetaxel Inj. 20 mg/0.5 ml- 0.5 ml Vial</td><td>1 No.</td><td>1.</td><td>Docetaxel Anhydrous USP</td><td>25.6 mg/Vial</td></tr><tr><td>Docetaxel Inj. 80 mg/2.0 ml- 2.0 ml Vial</td><td>1 No.</td><td>1.</td><td>Docetaxel Anhydrous USP</td><td>102.4 mg/vial</td></tr></table> RA concerned may take further necessary action as per above decision of NC.		Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Docetaxel Inj. 20 mg/0.5 ml- 0.5 ml Vial	1 No.	1.	Docetaxel Anhydrous USP	25.6 mg/Vial	Docetaxel Inj. 80 mg/2.0 ml- 2.0 ml Vial	1 No.	1.	Docetaxel Anhydrous USP	102.4 mg/vial
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Docetaxel Inj. 20 mg/0.5 ml- 0.5 ml Vial	1 No.	1.	Docetaxel Anhydrous USP	25.6 mg/Vial												
Docetaxel Inj. 80 mg/2.0 ml- 2.0 ml Vial	1 No.	1.	Docetaxel Anhydrous USP	102.4 mg/vial												

Case No.B-291	M/S Intas Pharma Ltd.
Norms Committee Meeting No.26/AM12	F.No.01/82/050/01420/AM09/DES-III
Meeting Date:27.09.2011	RA F.No.08/24/040/00073/AM10
Adv.lic.No.0810076754 dated 15.07.2009	
Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.	

Case No.B-292	M/S Midchl Chem & Pharma Ltd.
Norms Committee Meeting No.26/AM12	F.No.01/82/050/01142/AM11/DES-III F.No.01/82/050/01143/AM11/DES-III
Meeting Date:27.09.2011	RA F.No.09/24/040/00132/AM11 RA F.No.09/24/040/00204/AM11
Adv.Lic.No.0910043003 dated 06.08.2010 Adv.Lic.No.0910043136 dated 19.08.2010	
Committee considered case as per agenda and observed that the norms has already been correctly on the basis of comparison data of other firms and there is no justification for enhancement in the quantity of inputs. It was, therefore, decided to reject the case.	

Case No.B-293	M/S Elppe Chemicals Pvt. Ltd.
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Norms Committee Meeting No.26/AM12	F.No.01/82/050/01195/AM11/DES-III
Meeting Date:27.09.2011	RA F.No.03/94/040/00733/AM11
Adv.lic.No.0310611267 dated 17.01.2011	
Committee considered case as per agenda and in light of earlier decision taken in 21/11 meeting held on 24.08.2010 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phenyl Thio Proline	1 kg	1.	Trans 4 Hydroxy L-Proline	1.81818 kg
		2.	Isobutyl Acetate	7.2 kg
		3.	Thiophenol	0.8881 kg
		4.	Methane Sulphonyl Chloride	1.9136 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-294	M/S Cadila Pharmaceuticals Ltd.
Norms Committee Meeting No.26/AM12	F.No.01/82/050/00519/AM11/DES-III
Meeting Date:27.09.2011	RA F.No.08/24/040/00069/AM11
Adv.lic.No.0810089371 dated 02.06.2010	

Committee considered case as per agenda. Dr. Om Prakash Gudaparthi, Executive Vice president (R&D Chemicals) of the company appeared before the Committee for personal hearing and explained the case. He informed the Committee that their manufacturing process is different from the other manufacturers and also the purity of their product is much higher. He also mentioned that their actual consumption has been certified by Central Excise Authority.

After detailed deliberations and in light of production and consumption data certified by Central Excise Authority and considering recovery of Solvents and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nebivolol HCL	1 kg	1.	4-Fluoro Anisole	14.97 kg
		2.	Ethylene Di- Chloride	29.94 kg
		3.	Hexane	40.65 kg
		4.	Ethyl Acetate	37.83 kg
		5.	Acetic Acid	68.28 kg
		6.	Sodium Borohdride	2.52 kg
		7.	Tetra Hydrofuran	5.13 kg
		8.	Dichloro Methana	47.54 kg
		9.	Dimethyle Sulphoxide	13.13 kg
		10.	Methanol	38.80 kg
		11.	Isopropyl Alcohol	1.44 kg
		12.	Acetonitrile	0.76 kg

RA concerned may take further necessary action as per above decision of NC.

1	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Rejected
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date:
	Decision :Committee considered case as per agenda and observed that Department of C&PC (Petrochemicals Division) vide their letter No.46011/98/2008-PC.II dated 02.12.2008 had called for technical information, but the same has not been received. Further, the firm was requested to appear for personal to explain the case, but no representative of the firm appeared before the Committee. In such circumstances, it was felt that the norms can not be fixed. Accordingly, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

2	Case No.:5/15/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved												
	HQ File :01/82/050/00234/AM10/	RLA File :07/24/040/00112/AM10/	Lic.No/Date:0710065507 22.06.2009													
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Lyophilised Powder for Injection (Cocarnit) 3 ml Ampoule</td><td rowspan="2">1 Ampule</td><td>1.</td><td>Di sodium Adenosine Triphosphate Trihydrate BP/USP/EP</td><td>11 mg/Ampoule</td></tr> <tr> <td>2.</td><td>Cocarboxylase BP/USP/EP</td><td>55 mg/Ampoule</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Lyophilised Powder for Injection (Cocarnit) 3 ml Ampoule	1 Ampule	1.	Di sodium Adenosine Triphosphate Trihydrate BP/USP/EP	11 mg/Ampoule	2.	Cocarboxylase BP/USP/EP
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Lyophilised Powder for Injection (Cocarnit) 3 ml Ampoule	1 Ampule	1.	Di sodium Adenosine Triphosphate Trihydrate BP/USP/EP	11 mg/Ampoule												
		2.	Cocarboxylase BP/USP/EP	55 mg/Ampoule												

3	Case No.:62/15/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00499/AM11/	RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059 31.05.2010	Defer Date:25.10.2011
	Decision :Committee decided to call from the firm Master Batch Formula certified by Quality Control Incharge alongwith copy of relevant Drug Manufacturing Licence. Accordingly, case was deferred for 25.10.2011.			

4	Case No.:51/41/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01399/AM11/	RLA File :09/24/040/00091/AM11/	Lic.No/Date:0910042508 25.06.2010	Defer Date:25.10.2011

Decision :Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Ezetimibe. Accordingly, case was deferred for 25.10.2011.

5	Case No.:18/47/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01608/AM11/	RLA File :09/24/040/00505/AM10/	Lic.No/Date:0910042504 25.06.2010	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Nadolol. Accordingly, case was deferred for 25.10.2011.			

6	Case No.:63/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01144/AM11/	RLA File :09/24/040/00116/AM11/	Lic.No/Date:0910042624 06.07.2010	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Pyronaridine Tetra Phosphate. Accordingly, case was deferred for 25.10.2011.			

7	Case No.:68/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01149/AM11/	RLA File :09/24/040/00054/AM11/	Lic.No/Date:0910042623 06.07.2010	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Dipyrindamole. Accordingly, case was deferred for 25.10.2011.			

8	Case No.:71/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01152/AM11/	RLA File :09/24/040/00008/AM11/	Lic.No/Date:0910042622 06.07.2010	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product [1(S)-Benzyl-2(R),3-Epoxypropyl]-Carbamic Acid-Tert-Butylester (2R-Epoxyde). Accordingly, case was deferred for 25.10.2011.			

9	Case No.:72/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01153/AM11/	RLA File :09/24/040/00146/AM11/	Lic.No/Date:0910042671 12.07.2010	Defer Date:25.10.2011
Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Raltegravir Potassium. Accordingly, case was deferred for 25.10.2011.				

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Case No.:32/18/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00575/AM11/	RLA File :05/24/040/00465/AM10/	Lic.No/Date:0510268627 21.07.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 04.05.2010 and 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 AVCA	1 Kg.	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy-BNenzyl Ester (GCLE)	2.672 kg
		2.	Sodium Iodide	0.828 kg
		3.	Methylene Chloride	10.31 kg
		4.	Triphenyl Phosphine	1.26 kg
		5.	Methanol	7.87 kg
		6.	Penicillin G Amidase	1.353 gm
		7.	Sodium Carbonate	Not allowed
		8.	Acetone	3.61 kg
		9.	Activated Carbon	0.100 kg
		10.	Acetic Acid	0.022 kg
		11.	Hyflo	Not allowed
RA concerned may take further necessary action as per above decision of NC.				

11	Case No.:122/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01321/AM11/	RLA File :22/24/040/00025/AM11/	Lic.No/Date:2210010236 03.08.2010	Defer Date:25.10.2011
Decision :Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.				

12	Case No.:13/14/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
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HQ File :01/82/050/00404/AM12/	RLA File :22/24/040/00037/AM11/	Lic.No/Date:2210010336 25.08.2010
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Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/58/2008-PI-III dated 24.07.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Methyl-2-(S)(2-Chlorophenyl)(2-thiene-2-ethyl amino)Acetate Hcl (Intermediate for Clopidogrel Hydrogen Sulphate)	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.00 kg
		2.	L(+) Tartaric Acid	0.667 kg
		3.	Thiphen-2-Ethonal	0.60 kg
		4.	P-Toluene Sulphonyl Chloride	1.029 kg
		5.	Methanol	4.87 kg
		6.	Methylene Chloride	2.03 kg
		7.	Acetone	0.34 kg
		8.	Toluene	1.11 kg
		9.	Isopropyl Alcohol	0.99 kg

RA concerned may take further necessary action as per above decision of NC.

13	Case No.:56/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01404/AM11/	RLA File :03/95/040/00392/AM11/	Lic.No/Date:0310589566 26.08.2010	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:70/40/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01269/AM11/	RLA File :22/24/040/00042/AM11/	Lic.No/Date:2210010445 24.09.2010	Defer Date:25.10.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.			

15	Case No.:141/40/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01340/AM11/	RLA File :09/24/040/00406/AM10/	Lic.No/Date:0910043680 28.09.2010	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
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HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:25.10.2011
Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.			

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Case No.:16/39/82-ALC4/2010	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/01097/AM11/	RLA File :03/94/040/00500/AM11/	Lic.No/Date:0310595131 04.10.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Irbesartan	1 kg	1.	2 Cyano-4-Bromomethyl biphenyl	1.04 kg
		2.	2-n-Butyl-1,3-Diaza-Spiro[4,4] non 1-en-4-one Hcl	0.88 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:28/47/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/01618/AM11/	RLA File :09/24/040/00162/AM11/	Lic.No/Date:0910043817 06.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/34/2010-PI (Norms) dated 03.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(S)-5-Chloro-(Cyclopropylethynyl)-2-Amino-(Trifluoromethyl)-Benzene Methanol	1 Kg.	1.	4-(Chloro-2-Trifluoro Acetyl) Aniline Hydrochloric Hydrate	0.85 kg
		2.	Diethyl Zinc	0.50 kg
		3.	Trifluoro Ethanol	0.50 kg
		4.	Cyclopropyl Acetylene	0.395 kg
		5.	N-Butyl Chloride	1.21 kg
		6.	Heptane	2.25 kg
		7.	Citric Acid	0.61 kg
		8.	Tetra Hydrofuran	3.10 kg
RA concerned may take further necessary action as per above decision of NC.				

19	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case
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HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Deferred Defer Date:18.10.2011
Decision :Committee decided to call for the firm for personal hearing on 18.10.2011. Accordingly, case was deferred for 18.10.2011.			

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Case No.:19/40/82-ALC4/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/01218/AM11/	RLA File :07/24/040/00427/AM10/	Lic.No/Date:0710074879 19.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (Petrochemicals Division) vide their O.M. No.46011/33/2011-PC-II dated 02.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Polyisocyanate Solution (75% Solids)	1 kg	1.	Toluene Di Isocyanate	0.5828 kg
		2.	Trimethylo Propane	0.1943 kg
		3.	Ethyl Acetate	0.2429 kg
RA concerned may take further necessary action as per above decision of NC.				

21	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:18.10.2011
	Decision : Committee decided to call for the firm for personal hearing on 18.10.2011. Accordingly, case was deferred for 18.10.2011.			

22	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Sevelamer Carbonate. Accordingly, case was deferred for 25.10.2011.			

23	Case No.:41/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01240/AM11/	RLA File :03/95/040/00522/AM11/	Lic.No/Date:0310598693 26.10.2010	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:53/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01252/AM11/	RLA File :09/24/040/00281/AM11/	Lic.No/Date:0910044023 26.10.2010	Defer Date:25.10.2011
Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Tolmetin Sodium Dihydrate. Accordingly, case was deferred for 25.10.2011.				

25	Case No.:56/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01255/AM11/	RLA File :09/24/040/00236/AM11/	Lic.No/Date:0910044022 26.10.2010	Defer Date:25.10.2011
Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Colesevelam Hydrochloride. Accordingly, case was deferred for 25.10.2011.				

26	Case No.:80/41/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved										
	HQ File :01/82/050/01428/AM11/	RLA File :24/24/040/00009/AM11/	Lic.No/Date:2410029974 27.10.2010											
Decision :Committee considered case as per agenda. Shri Jatin Maru, Executive Director of the firm appeared before the committee for personal hearing and explained the case. He informed the Committee that they are importing Mix Lot of Acrylic Sheets and Cut thereof which falls under Chapter 39205111, while the item falling the restricted list is Waste/barings and Scrap of Plastics falling under Chapter 39159030. He further informed the Committee that they have already been issued advance authorization No.2410026542 dated 23.11.2009 for the same export and import items against which norms have already been fixed by NC in its 5/82 meeting held on 04.05.2010.														
After detailed deliberations and in light of written comments forwarded by Department of C&PC (Petrochemicals Division) vide their O.M. No.46011/01/2007-PC.II dated 07.09.2011 and in consultation with technical authority present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Regenerated Methyl Methacrylate Monomer (Purity 95 ± 1%)</td><td>1 kg</td><td>1.</td><td>Acrylic Plastic Sheet & Cut thereof/Acrylic Strips (ITC HS Code No.39205111)</td><td>1.10 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	import items	Qty. allowed	Regenerated Methyl Methacrylate Monomer (Purity 95 ± 1%)	1 kg	1.	Acrylic Plastic Sheet & Cut thereof/Acrylic Strips (ITC HS Code No.39205111)	1.10 kg
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed										
Regenerated Methyl Methacrylate Monomer (Purity 95 ± 1%)	1 kg	1.	Acrylic Plastic Sheet & Cut thereof/Acrylic Strips (ITC HS Code No.39205111)	1.10 kg										
RA concerned may take further necessary action as per above decision of NC.														

27	Case No.:12/32/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00994/AM11/	RLA File :09/24/040/00300/AM11/	Lic.No/Date:0910044098 02.11.2010	Defer Date:25.10.2011

Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Sitagliptin Phosphate. Accordingly, case was deferred for 25.10.2011.

28	Case No.:44/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01243/AM11/	RLA File :03/95/040/00638/AM11/	Lic.No/Date:0310600874 11.11.2010	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

29	Case No.:3/35/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01019/AM11/	RLA File :04/24/040/00215/AM11/	Lic.No/Date:0410118914 16.11.2010	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

30

Case No.:7/35/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/01023/AM11/	RLA File :09/24/040/00359/AM11/	Lic.No/Date:0910044295 18.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/215/10-PI(Norms) dated 12.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pranlukast Hemihydrate	1 Kg.	1.	Bromine	6.25 kg
		2.	Methylene Dichloride	6.00 kg
		3.	Toluene	10.00 kg
		4.	Dimethyl Formamide	12.50 kg
		5.	Methanol	13.75 kg
		6.	4-Phenyl-1-Butanol	1.76 kg
		7.	Acetone	0.66 kg
RA concerned may take further necessary action as per above decision of NC.				

31	Case No.:17/35/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01033/AM11/	RLA File :34/24/040/00216/AM11/	Lic.No/Date:3410028617 22.11.2010	Defer Date:25.10.2011
	Decision : :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/207/2010-PI(Norms) dated 08.08.2011, decided to call for the following information from the firm:-

1. Percentage yield obtained at each step of reaction.
2. Data of past consumption of different raw materials claimed in past three years alongwith corresponding amounts of Silyl Ester produced.
3. Details about production of API for two years duly certified.

Accordingly, case was deferred for 18.10.2011.

32	Case No.:25/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01224/AM11/	RLA File :09/24/040/00238/AM11/	Lic.No/Date:0910044429 25.11.2010	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Sevelamer Hydrochloride. Accordingly, case was deferred for 25.10.2011.			

33	Case No.:28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:25.10.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.			

34

Case No.:25/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/01615/AM11/	RLA File :09/24/040/00346/AM11/	Lic.No/Date:0910044599 07.12.2010		
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Citalopram Hydrobromide	1 Kg.	1.	Acetone	10.00 kg
		2.	Carbon Enoanticromos (Activated Carbon)	0.057 kg
		3.	Cyclohexane	0.9725 kg
		4.	Hydrobromic Acid	0.527 kg
		5.	Iodine	0.0068 kg
		6.	Methylene Chloride	1.1319 kg
		7.	Tetra Hyderofuran	9.7347 kg
RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:11/40/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01210/AM11/	RLA File :05/23/040/00250/AM11/	Lic.No/Date:0510279466 15.12.2010	Defer Date:25.10.2011
	Decision :Committee decided to call from the firm Master Batch Formula certified by Quality Control Incharge and copy of relevant Drug Manufacturing Licence. Accordingly, case was deferred for 25.10.2011.			

36	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:25.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.			

37	Case No.:1/42/82-ALC4/2010	Party Name:SHAMROCK PHARMACHEMI PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01448/AM11/	RLA File :03/95/040/00825/AM11/	Lic.No/Date:0310609520 05.01.2011	Defer Date:25.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.			

38	Case No.:5/44/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01504/AM11/	RLA File :05/24/040/00342/AM11/	Lic.No/Date:0510281982 19.01.2011	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

39

Case No.:27/6/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
HQ File :01/82/050/00145/AM12/	RLA File :09/24/040/00466/AM11/	Lic.No/Date:0910045215 20.01.2011	

Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-(6-Methoxy-2-Naphthyl) Propionic Acid (DL-Acid)	1 Kg.	1.	2-Acetyl-6-Methoxy naphthalene	1.16 kg
		2.	Hydroxylamine Sulphate	0.48 kg
		3.	Toluene	0.68 kg
		4.	Activated Carbon (SC 40 Grade)	0.090 kg

RA concerned may take further necessary action as per above decision of NC.

40	Case No.:11/47/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/01601/AM11/	RLA File :13/24/040/00029/AM11/	Lic.No/Date:1310034441 24.01.2011	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm. RA concerned may take further necessary action as per above decision of NC.			

41	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Lopinavir (THP Route). Accordingly, case was deferred for 25.10.2011.			

42	Case No.:43/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00043/AM12/	RLA File :09/24/040/00452/AM11/	Lic.No/Date:0910045290 28.01.2011	Defer Date:27.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Zofenopril Calcium. Accordingly, case was deferred for 25.10.2011.			

43	Case No.:44/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00044/AM12/	RLA File :09/24/040/00422/AM11/	Lic.No/Date:0910045287 28.01.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Desmopressin Acetate. Accordingly, case was deferred for 25.10.2011.			

44	Case No.:51/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00051/AM12/	RLA File :09/24/040/00483/AM11/	Lic.No/Date:0910045289 28.01.2011	Defer

	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product 2-(2,3-Dichlorophenyl)-2-(Guanidinylimino) Acetonitrile. Accordingly, case was deferred for 25.10.2011.			Date: 25.10.2011
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45	Case No.:31/47/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01621/AM11/	RLA File :09/24/040/00510/AM11/	Lic.No/Date:0910045498 09.02.2011	Defer Date:25.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.			

46	Case No.:36/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01626/AM11/	RLA File :09/24/040/00509/AM11/	Lic.No/Date:0910045516 11.02.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

47	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:1/48/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved									
	HQ File :01/82/050/01644/AM11/	RLA File :24/24/040/00014/AM11/	Lic.No/Date:2410030871 14.02.2011										
	Decision : Committee considered case as per agenda. Shri Jatin Maru, Executive Director of the firm appeared before the committee for personal hearing and explained the case. He informed the Committee that they are importing Mix Lot of Acrylic Sheets and Cut thereof which falls under Chapter 39205111, while the item falling the restricted list is Waste/barings and Scrap of Plastics falling under Chapter 39159030. He further informed the Committee that they have already been issued advance authorization No.2410026542 dated 23.11.2009 for the same export and import items against which norms have already been fixed by NC in its 5/82 meeting held on 04.05.2010. After detailed deliberations and in light of written comments forwarded by Department of C&PC (Petrochemicals Division) vide their O.M. No.46011/01/2007-PC.II dated 07.09.2011 and in consultation with technical authority present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Regenerated Methyl Methacrylate Monomer (Purity</td><td>1 kg</td><td>1.</td><td>Acrylic Plastic Sheet & Cut thereof/Acrylic Strips</td><td>1.10 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	import items	Qty. allowed	Regenerated Methyl Methacrylate Monomer (Purity	1 kg	1.	Acrylic Plastic Sheet & Cut thereof/Acrylic Strips
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed									
Regenerated Methyl Methacrylate Monomer (Purity	1 kg	1.	Acrylic Plastic Sheet & Cut thereof/Acrylic Strips	1.10 kg									

99 ± 1%)		(ITC HS Code No.39205111)	
RA concerned may take further necessary action as per above decision of NC.			

49	Case No.:11/8/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00211/AM12/	RLA File :09/24/040/00499/AM11/	Lic.No/Date:0910045601 18.02.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Valganciclovir Hydrochloride. Accordingly, case was deferred for 25.10.2011.			

50	Case No.:20/3/82-ALC4/2011	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00020/AM12/	RLA File :03/94/040/00929/AM11/	Lic.No/Date:0310616987 21.02.2011	Defer Date:25.10.2011
	Decision :Committee decided to call from the firm percentage of API in the export product and copy of relevant Drug Manufacturing Licence. Accordingly, case was deferred for 25.10.2011.			

51	Case No.:27/3/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00027/AM12/	RLA File :03/94/040/01009/AM11/	Lic.No/Date:0310616955 21.02.2011	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

52	Case No.:57/48/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01700/AM11/	RLA File :03/95/040/00368/AM11/	Lic.No/Date:0310617217 22.02.2011	Defer Date:25.10.2011
	Decision :Committee decided to remind the firm to furnish requisite technical information. Accordingly,case was deferred for 25.10.2011.			

53	Case No.:64/48/82-ALC4/2010		Party Name:MEDREICH LIMITED		Meet No/Date:26/82-ALC4/2011 27.09.2011		Status:Case Approved	
	HQ File :01/82/050/01707/AM11/		RLA File :07/24/040/00482/AM11/		Lic.No/Date:0710077562 24.02.2011			
	Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed			

	Paserix Forte Oral Solution 20 ml Bottle	1 Bottle	1.	Carnitine Hcl BP/USP/EP	6120 mg/bottle
RA concerned may take further necessary action as per above decision of NC.					

54	Case No.:10/3/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00010/AM12/	RLA File :03/95/040/00936/AM11/	Lic.No/Date:0310617943 25.02.2011	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:43/51/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01760/AM11/	RLA File :09/24/040/00539/AM11/	Lic.No/Date:0910045802 04.03.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:31/3/82-ALC4/2011	Party Name:BAL PHARMA LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00031/AM12/	RLA File :07/24/040/00484/AM11/	Lic.No/Date:0710077827 04.03.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:8/6/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00126/AM12/	RLA File :03/94/040/01004/AM11/	Lic.No/Date:0310619361 04.03.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of DC(MSME).			

58	Case No.:52/51/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01769/AM11/	RLA File :03/94/040/01002/AM11/	Lic.No/Date:0310620013 08.03.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:49/51/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/01766/AM11/	RLA File :04/24/040/00333/AM11/	Lic.No/Date:0410122404 09.03.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/226/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fish Oil Capsule 600 mg Soft Gelatin Capsules	1 No.	1 No..	Omega 3 (Fish Lipid Oil) EPA 35 & DHA 25	612 mg/capsule

RA concerned may take further necessary action as per above decision of NC.

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Case No.:3/6/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00121/AM12/	RLA File :03/94/040/01068/AM11/	Lic.No/Date:0310620821 11.03.2011		
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-{2-(Amino)-1-(4-Methoxy 2-Phenyl Ethyl)} Cyclohexanol Hydrochloride	1 Kg.	1.	4-Methoxy Benzyl Cyanide	1.13 kg
		2.	Cyclohexanone	1.04
RA concerned may take further necessary action as per above decision of NC.				

61	Case No.:16/10/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00275/AM12/	RLA File :09/24/040/00327/AM11/	Lic.No/Date:0910045893 11.03.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

62	Case No.:29/6/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00147/AM12/	RLA File :03/94/040/01046/AM11/	Lic.No/Date:0310621245 15.03.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

63	Case No.:15/10/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/00274/AM12/	RLA File :09/24/040/00554/AM11/	Lic.No/Date:0910045934 16.03.2011	
	Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para			

4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sertraline Hcl	1 Kg.	1.	Alpha Naphthol	3.10 kg
		2.	Sodium Borohydride	0.331 kg
		3.	D(-) Mandelic Acid	0.392 kg

RA concerned may take further necessary action as per above decision of NC.

64	Case No.:17/10/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00276/AM12/	RLA File :09/24/040/00521/AM11/	Lic.No/Date:0910045939 16.03.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Irbesartan. Accordingly, case was deferred for 25.10.2011.			

65	Case No.:21/10/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00280/AM12/	RLA File :09/24/040/00500/AM11/	Lic.No/Date:0910045938 16.03.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Valsartan. Accordingly, case was deferred for 25.10.2011.			

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Case No.:2/6/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00120/AM12/	RLA File :03/94/040/01113/AM11/	Lic.No/Date:0310622223 21.03.2011		
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-[4-Cyano-3-(Trifluoromethyl)Phenyl]-3-[(4-Fluorophenyl)Sulfonyl]-2-Hydroxy-2-Methylpropanamide (Bicalutamide)	1 Kg.	1.	4-Cyano-3-Trifluoromethylaniline (Another Name) 4-Amino-2-Trifluoromethyl Benzonitrile	0.533 kg
		2.	Para Fluoro Thiophenol	0.30 kg
RA concerned may take further necessary action as per above decision of NC.				

67	Case No.:5/2/82-ALC4/2011	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01795/AM11/	RLA File :31/24/040/00281/AM11/	Lic.No/Date:3110047488 22.03.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

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Case No.:18/10/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00277/AM12/	RLA File :09/24/040/00562/AM11/	Lic.No/Date:0910046008 22.03.2011		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(4R-Cis)-1,1-Dimethylethyl-6(2-Aminoethyl)-2,2,Dimethyl 1,3-Dioxane-4-Acetate (Amino Ketal)	1 kg	1 No..	(4R-Cis)-1,1-dimethylethyl-6-Cyano Methyl-2,2,Dimethyl 1,3-Dioxane-4-Acetate	1.008 kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:7/2/87-ALC1/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/87/050/00539/AM11/	RLA File :05/24/040/00301/AM10/	Lic.No/Date:0510286668 23.03.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

70	Case No.:5/6/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00123/AM12/	RLA File :03/94/040/01132/AM11/	Lic.No/Date:0310622881 23.03.2011	Defer Date:25.10.2011
	Decision :Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 25.10.2011.			

71	Case No.:10/2/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01800/AM11/	RLA File :09/24/040/00583/AM11/	Lic.No/Date:0910046056 25.03.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

72	Case No.:15/2/82-ALC4/2011	Party Name:VIJETA LIFE SCIENCES PVT LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/01805/AM11/	RLA File :09/24/040/00571/AM11/	Lic.No/Date:0910046087 25.03.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

73	Case No.:37/6/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00155/AM12/	RLA File :05/24/040/00437/AM11/	Lic.No/Date:0510286990 28.03.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

74	Case No.:2/3/82-ALC4/2011	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00002/AM12/	RLA File :04/24/040/00358/AM11/	Lic.No/Date:0410123153 01.04.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

75	Case No.:41/14/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00432/AM12/	RLA File :09/24/040/00609/AM11/	Lic.No/Date:0910046267 05.04.2011	Defer Date:25.10.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.			

76	Case No.:32/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of DC(MSME).			

77	Case No.:41/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00241/AM12/	RLA File :03/94/040/01171/AM11/	Lic.No/Date:0310625608 07.04.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of DC(MSME).			

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78	Case No.:6/5/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00108/AM12/	RLA File :09/24/040/00004/AM12/	Lic.No/Date:0910046405 18.04.2011	Defer Date:25.10.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.			

79

Case No.:31/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00149/AM12/	RLA File :09/24/040/00044/AM12/	Lic.No/Date:0910046438 21.04.2011		
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin	1 Kg.	1.	1,1-Cyclo Hexane Di Acetic Acid Mono Amide	1.725 kg
		2.	Amberlite Resin	0.00125 Liter
		3.	Carbon Enoanticromos (Activated Carbon)	0.014 kg
		4.	Acetone	1.35 kg
		5.	Isopropyl Alcohol	1.84 kg
		6.	Methanol	0.31 kg
RA concerned may take further necessary action as per above decision of NC.				

80	Case No.:32/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00150/AM12/	RLA File :09/24/040/00037/AM12/	Lic.No/Date:0910046439 21.04.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

81	Case No.:33/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00151/AM12/	RLA File :09/24/040/00031/AM12/	Lic.No/Date:0910046440 21.04.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

82	Case No.:16/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00349/AM12/	RLA File :03/94/040/00042/AM12/	Lic.No/Date:0310627685 21.04.2011	Defer Date:25.10.2011

	Decision : Committee decided to defer case for 25.10.2011 for comments of DC(MSME).		
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83	Case No.:15/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904 25.04.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of DC(MSME).			

84	Case No.:6/12/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00339/AM12/	RLA File :03/94/040/00067/AM12/	Lic.No/Date:0310628066 26.04.2011	Defer Date:25.10.2011
	Decision :Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 25.10.2011.			

85	Case No.:32/14/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00423/AM12/	RLA File :09/24/040/00605/AM11/	Lic.No/Date:0910046500 26.04.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

86	Case No.:44/6/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00163/AM12/	RLA File :09/24/040/00038/AM12/	Lic.No/Date:0910046559 28.04.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

87	Case No.:47/6/82-ALC4/2011	Party Name:JOCIL LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00166/AM12/	RLA File :09/24/040/00051/AM12/	Lic.No/Date:0910046581 29.04.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of DIPP.			

88	Case No.:20/10/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00279/AM12/	RLA File :04/24/040/00009/AM12/	Lic.No/Date:0410123664 29.04.2011	Defer Date:25.10.2011
	Decision :Committee decided to call from the firm Master Batch Formula duly certified by Quality Control Incharge. Accordingly, case was deferred for 25.10.2011.			

89	Case No.:22/10/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00281/AM12/	RLA File :04/24/040/00008/AM12/	Lic.No/Date:0410123669 29.04.2011	Defer Date:25.10.2011
	Decision : Committee decided to call from the firm Master Batch Formula duly certified by Quality Control Incharge. Accordingly, case was deferred for 25.10.2011.			

90	Case No.:19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of DC(MSME).			

91	Case No.:9/14/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00400/AM12/	RLA File :03/94/040/00091/AM12/	Lic.No/Date:0310629729 05.05.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

92	Case No.:16/16/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00474/AM12/	RLA File :09/24/040/00070/AM12/	Lic.No/Date:0910046668 06.05.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

93	Case No.:2/14/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/00393/AM12/	RLA File :03/94/040/00122/AM12/	Lic.No/Date:0310630488 10.05.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 20/82 meeting held on 16.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	5 Hydroxy Isophthalic Acid	1 kg	1.	Isophthalic Acid
			2.	Caustic Soda Flakes
			3.	Caustic Potash Flakes
	Qty. allowed			
				2.248824 kg
				2.00 kg
				1.8 kg
	RA concerned may take further necessary action as per above decision of NC.			

94	Case No.:45/8/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00245/AM12/	RLA File :09/24/040/00078/AM12/	Lic.No/Date:0910046700 11.05.2011	Defer Date:25.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.			

95	Case No.:11/14/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00402/AM12/	RLA File :03/95/040/00106/AM12/	Lic.No/Date:0310630659 11.05.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

96

Case No.:6/14/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED		Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
HQ File :01/82/050/00397/AM12/	RLA File :03/94/040/01151/AM11/		Lic.No/Date:0310631308 13.05.2011	
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benzyl-((Cis,Endo)-Octahydro Cyclopenta(B)Pyrrole-2(S)- Carboxylate Hydrochloride	1 Kg.	1.	L-Serine	1.50 kg
		2.	Benzyl Alcohol	7.02 kg
		3.	Palladium Catalyst 5% Dry	0.050 kg
		4.	Di Iso Propyl Ether	2.375 kg
RA concerned may take further necessary action as per above decision of NC.				

97	Case No.:2/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00253/AM12/	RLA File :09/24/040/00012/AM12/	Lic.No/Date:0910046777 18.05.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Valganciclovir Hcl (Crystalline). Accordingly, case was deferred for 25.10.2011.			

98	Case No.:6/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00257/AM12/	RLA File :09/24/040/00608/AM11/	Lic.No/Date:0910046785 19.05.2011	Defer Date:25.10.2011

Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product 2-(2,3-Dichlorophenyl)-2-(Guanidinylimino) Acetonitrile. Accordingly, case was deferred for 25.10.2011.

99	Case No.:1/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00260/AM12/	RLA File :03/94/040/00148/AM12/	Lic.No/Date:0310631875 19.05.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

100	Case No.:2/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00261/AM12/	RLA File :03/94/040/00151/AM12/	Lic.No/Date:0310631883 19.05.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

101	Case No.:31/14/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00422/AM12/	RLA File :09/24/040/00023/AM12/	Lic.No/Date:0910046786 19.05.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Valsartan. Accordingly, case was deferred for 25.10.2011.			

102	Case No.:5/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00264/AM12/	RLA File :09/24/040/00087/AM12/	Lic.No/Date:0910046811 20.05.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

103	Case No.:33/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00292/AM12/	RLA File :05/23/040/00045/AM12/	Lic.No/Date:0510291486 24.05.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

104	Case No.:34/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES	Meet No/Date:26/82-ALC4/2011	Status:Case
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		LIMITED (FORMERLY JUBILANT	27.09.2011	Deferred
	HQ File :01/82/050/00293/AM12/	RLA File :05/23/040/00046/AM12/	Lic.No/Date:0510291487 24.05.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

105	Case No.:35/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00294/AM12/	RLA File :05/23/040/00048/AM12/	Lic.No/Date:0510291488 24.05.2011	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

106	Case No.:36/10/82-ALC4/2011	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00295/AM12/	RLA File :35/24/040/00045/AM11/	Lic.No/Date:3510034005 25.05.2011	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

107	Case No.:41/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00300/AM12/	RLA File :09/24/040/00111/AM12/	Lic.No/Date:0910046916 26.05.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

108	Case No.:43/10/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00302/AM12/	RLA File :09/24/040/00093/AM12/	Lic.No/Date:0910046918 26.05.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

109	Case No.:44/10/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred									
	HQ File :01/82/050/00303/AM12/	RLA File :09/24/040/00083/AM12/	Lic.No/Date:0910046919 26.05.2011	Defer Date:25.10.2011									
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 22/82 meeting held on 30.08.2011 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-												
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>1-(2,4-Difluoro Phenyl)-2-(1H-</td><td>1 kg.</td><td>1.</td><td>1,3-Difluoro Benzene</td><td>0.914 kg</td></tr></table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	1-(2,4-Difluoro Phenyl)-2-(1H-	1 kg.	1.	1,3-Difluoro Benzene
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
1-(2,4-Difluoro Phenyl)-2-(1H-	1 kg.	1.	1,3-Difluoro Benzene	0.914 kg									

1,2,4-Triazole-1-yl) Ethanone (Ethanone derivate)	2.	4-Amino-1,2,4 Triazole	0.667 kg
	3.	Methylene Chloride	1.60 kg
RA concerned may take further necessary action as per above decision of NC.			

110	Case No.:43/14/82-ALC4/2011	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 26/82-ALC4/2011 27.09.2011	Status: Case Approved																			
	HQ File :01/82/050/00434/AM12/	RLA File :34/24/040/00027/AM12/	Lic.No/Date: 3410030384 26.05.2011																				
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/58/2011-Ch.II dated 23.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																						
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Melonal</td><td>1 Kg.</td><td>1.</td><td>Methyl Heptanone</td><td>1.125 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Ethyl Chloro Acetate</td><td>1.201 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Sodium Methoxide</td><td>0.562 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Melonal	1 Kg.	1.	Methyl Heptanone	1.125 kg			2.	Ethyl Chloro Acetate	1.201 kg			3.	Sodium Methoxide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
Melonal	1 Kg.	1.	Methyl Heptanone	1.125 kg																			
		2.	Ethyl Chloro Acetate	1.201 kg																			
		3.	Sodium Methoxide	0.562 kg																			
RA concerned may take further necessary action as per above decision of NC.																							

111	Case No.:51/10/82-ALC4/2011	Party Name: SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date: 26/82-ALC4/2011 27.09.2011	Status: Case Deferred
	HQ File :01/82/050/00310/AM12/	RLA File :09/24/040/00095/AM12/	Lic.No/Date: 0910046934 27.05.2011	Defer Date: 25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

112	Case No.:55/10/82-ALC4/2011	Party Name: GRANULES INDIA LIMITED	Meet No/Date: 26/82-ALC4/2011 27.09.2011	Status: Case Deferred
	HQ File :01/82/050/00314/AM12/	RLA File :09/24/040/00108/AM12/	Lic.No/Date: 0910046940 27.05.2011	Defer Date: 25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

113	Case No.:1/14/82-ALC4/2011	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 26/82-ALC4/2011 27.09.2011	Status: Case Deferred
	HQ File :01/82/050/00392/AM12/	RLA File :03/95/040/00138/AM12/	Lic.No/Date: 0310633159 27.05.2011	Defer Date: 25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

114	Case No.:16/14/82-ALC4/2011	Party Name: P.D. NAVKAR BIO-CHEM PVT.LTD,	Meet No/Date: 26/82-ALC4/2011 27.09.2011	Status: Case Approved
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HQ File :01/82/050/00407/AM12/	RLA File :07/24/040/00055/AM12/	Lic.No/Date:0710079420 27.05.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/61/2011-Ch.II dated 26.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Magic Whitener 27%	1 Kg.	1.	Di Benzoyl Peroxide 75%	0.364 kg
Magic Whitener 32%	1 kg	1.	Di Benzoyl Peroxide 75%	0.430 kg
Magic Whitener 34% (Benzoyl Peroxide Powder Food Grade)	1 kg	1.	Di Benzoyl Peroxide 75%	0.458 kg
RA concerned may take further necessary action as per above decision of NC.				

115

Case No.:5/18/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00509/AM12/	RLA File :08/24/040/00051/AM12/	Lic.No/Date:0810099796 27.05.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 50/82 meeting held on 09.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Alendronate Acid Tablets 10 mg	1 No.	1.	Alendronate Sodium PH EUR	13.0518 mg/tablet
Alendronate Acid Tablet 70 mg	1 No.	1.	Alendronate Sodium PH EUR	91.3626 mg/Tablet
RA concerned may take further necessary action as per above decision of NC.				

116

Case No.:18/14/82-ALC4/2011	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00409/AM12/	RLA File :07/24/040/00059/AM12/	Lic.No/Date:0710079495 31.05.2011		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/30/2007-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Bromazepam	1 Kg.	1.	2-Amino Benzonitrile	0.99 kg.
RA concerned may take further necessary action as per above decision of NC.				

117	Case No.:34/14/82-ALC4/2011		Party Name:ALEMBIC PHARMACEUTICALS LTD		Meet No/Date:26/82-ALC4/2011 27.09.2011		Status:Case Approved	
	HQ File :01/82/050/00425/AM12/		RLA File :34/24/040/00042/AM12/		Lic.No/Date:3410030477 02.06.2011			
	Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed			
	Valsartan	1 Kg.	1.	L-Valine	0.708 kg			
2.			Methanol	4.70 kg				
3.			Methylene Chloride (Or Dichloromethane)	14.12 kg				
4.			2-Cyano-4-Bromomethyl Biphenyl	1.274 kg				
5.			O-Xylene	3.70 kg				
6.			Acetone	0.002 kg				
RA concerned may take further necessary action as per above decision of NC.								

118	Case No.:6/18/82-ALC4/2011		Party Name:VIVIMED LABS LIMITED		Meet No/Date:26/82-ALC4/2011 27.09.2011		Status:Case Deferred	
	HQ File :01/82/050/00510/AM12/		RLA File :09/24/040/00094/AM12/		Lic.No/Date:0910047017 06.06.2011		Defer Date:25.10.2011	
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.							

119	Case No.:25/19/82-ALC4/2011		Party Name:VIVIMED LABS LIMITED		Meet No/Date:26/82-ALC4/2011 27.09.2011		Status:Case Deferred	
	HQ File :01/82/050/00539/AM12/		RLA File :09/24/040/00085/AM12/		Lic.No/Date:0910046996 06.06.2011		Defer Date:25.10.2011	
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.							

120	Case No.:27/19/82-ALC4/2011		Party Name:VIVIMED LABS LIMITED		Meet No/Date:26/82-ALC4/2011 27.09.2011		Status:Case Deferred	
	HQ File :01/82/050/00541/AM12/		RLA File :09/24/040/00086/AM12/		Lic.No/Date:0910046997 06.06.2011		Defer Date:25.10.2011	
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.							

121	Case No.:4/18/82-ALC4/2011		Party Name:INTAS PHARMACEUTICALS LTD.,		Meet No/Date:26/82-ALC4/2011 27.09.2011		Status:Case Approved	
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HQ File :01/82/050/00508/AM12/	RLA File :08/24/040/00056/AM12/	Lic.No/Date:0810100234 07.06.2011	
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Decision :Committee considered case as per agenda and observed that earlier in the manual case of the firm for the same export product, it was decided to constitute a sub-committee comprising of Shri M. Mitra, Dy. Drugs Controller General of India, Office of DCGI, Dr. Nitin Kumar Jain, Scientist-D, Department of Bio-technology, Shri V.K. Tyagi, Dy. Industrial Adviser, Department of Pharmaceuticals and Shri Shyam Lal, FTDO for making plant visit of the firm and determine the actual wastage of the bulk drug. Accordingly, the Sub-Committee visited the plant of the firm on 09.09.2011 and submitted a report regarding actual wastage and overfill claimed by the firm.

After detailed deliberations and in light of report submitted by the Sub-Committee and in consultation with technical authorities present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Docetaxel Inj. 20 mg/0.5 ml- 0.5 ml Vial	1 No.	1.	Docetaxel Anhydrous USP	25.6 mg/Vial
Docetaxel Inj. 80 mg/2.0 ml- 2.0 ml Vial	1 No.	1.	Docetaxel Anhydrous USP	102.4 mg/vial

RA concerned may take further necessary action as per above decision of NC.

122	Case No.:33/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00547/AM12/	RLA File :09/24/040/00130/AM12/	Lic.No/Date:0910047113 15.06.2011	Defer Date:25.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.			

123	Case No.:17/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:25.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 25.10.2011.			

124	Case No.:46/14/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00437/AM12/	RLA File :05/23/040/00105/AM12/	Lic.No/Date:0510294191 21.06.2011	Defer Date:25.10.2011
	Decision :Committee decided to call from the firm Master Batch Formula certified by Quality Control Incharge and copy of relevant Drug Manufacturing Licence. Accordingly, case was deferred for 25.10.2011.			

125	Case No.:34/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00616/AM12/	RLA File :09/24/040/00089/AM12/	Lic.No/Date:0910047213 21.06.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product (R,E)-Methyl 2-(3-Chloro-3-(3-(2-(7-Chloroquinolin-2-YL)Vinyl)Phenyl)Propyl)Benzoate. Accordingly, case was deferred for 25.10.2011.			

126	Case No.:41/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00623/AM12/	RLA File :09/24/040/00040/AM12/	Lic.No/Date:0910047212 21.06.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Febuxostat. Accordingly, case was deferred for 25.10.2011.			

127	Case No.:47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

128	Case No.:1/26/82-ALC4/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00684/AM12/	RLA File :17/24/040/00016/AM10/	Lic.No/Date:1710004279 23.06.2011	Defer Date:25.10.2011
	Decision :Committee decided to forward a copy of application to Department of C&PC (Petrochemicals Division) for their comments. Accordingly, case was deferred for 25.10.2011.			

129	Case No.:31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Darunavir. Accordingly, case was deferred for 25.10.2011.			

130	Case No.:25/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00607/AM12/	RLA File :09/24/040/00039/AM12/	Lic.No/Date:0910047386 30.06.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Prasugrel Hydrochloride. Accordingly, case was deferred for 25.10.2011.			

131	Case No.:32/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00614/AM12/	RLA File :09/24/040/00041/AM12/	Lic.No/Date:0910047385 30.06.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Naftopidil. Accordingly, case was deferred for 25.10.2011.			

132	Case No.:17/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00599/AM12/	RLA File :09/24/040/00153/AM12/	Lic.No/Date:0910047476 05.07.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Oxacarbazepine. Accordingly, case was deferred for 25.10.2011.			

133	Case No.:6/20/82-ALC4/2011	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved														
	HQ File :01/82/050/00567/AM12/	RLA File :08/24/040/00081/AM12/	Lic.No/Date:0810101154 06.07.2011															
	Decision : Committee considered case as per agenda. Shri Parag Das, General Manager of the company appeared before the Committee and explained the case. After detailed deliberations and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import Item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Isosorbide Mononitrate Extended Release Tablets USP 30 mg</td><td>1 No.</td><td>1</td><td>Isosorbide-5-Mononitrate 50% in Lactose 50% (Short form:IS5MN 50%-Lactose 200 50%)</td><td>61.2 mg/tablet</td></tr> <tr> <td>Isosorbide Mononitrate Extended Release Tablets</td><td>1 No.</td><td>1.</td><td>Isosorbide-5-Mononitrate 50% in Lactose 50% (Short form:IS5MN</td><td>122.4 mg/tablet</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed	Isosorbide Mononitrate Extended Release Tablets USP 30 mg	1 No.	1	Isosorbide-5-Mononitrate 50% in Lactose 50% (Short form:IS5MN 50%-Lactose 200 50%)	61.2 mg/tablet	Isosorbide Mononitrate Extended Release Tablets	1 No.	1.	Isosorbide-5-Mononitrate 50% in Lactose 50% (Short form:IS5MN
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed														
Isosorbide Mononitrate Extended Release Tablets USP 30 mg	1 No.	1	Isosorbide-5-Mononitrate 50% in Lactose 50% (Short form:IS5MN 50%-Lactose 200 50%)	61.2 mg/tablet														
Isosorbide Mononitrate Extended Release Tablets	1 No.	1.	Isosorbide-5-Mononitrate 50% in Lactose 50% (Short form:IS5MN	122.4 mg/tablet														

USP 60 mg			50%-Lactose 200 50%)	
Isosorbide Mononitrate Extended Release Tablets USP 120 mg	1 No.	1.	Isosorbide-5-Mononitrate 50% in Lactose 50% (Short form:IS5MN 50%-Lactose 200 50%)	244.8 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:37/16/82-ALC4/2011	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00495/AM12/	RLA File :03/95/040/00244/AM12/	Lic.No/Date:0310641314 08.07.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/131/2011-Ch.II dated 19.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CAME Crude (Methyl-2-Amino-3-Chlorobenzoate) OR 2-Amino-3-Chlorobenzoic Acid methyl Ester, Crude	1 Kg.	1.	2-3-Dichlorobenzoic Acid	1.372 kg
RA concerned may take further necessary action as per above decision of NC.				

135

Case No.:15/26/82-ALC4/2011	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00698/AM12/	RLA File :03/94/040/00088/AM12/	Lic.No/Date:0310641806 12.07.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/292/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxy Novaldiamine	1 Kg.	1.	Acetobutyrolactone (ABL)	1.38 kg
		2.	Mono Ethyl Ethalumine	0.918 kg
		3.	Toluene	0.176 kg
RA concerned may take further necessary action as per above decision of NC.				

136	Case No.:3/26/82-ALC4/2011	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/00686/AM12/	RLA File :03/94/040/00301/AM12/	Lic.No/Date:0310642431 15.07.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/23/2007-Ch.II dated 11.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below			

or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Methyl Morpholine Oxide-50%	1 Kg.	1.	Morpholine	0.391 kg
		2.	Hydrogen Peroxide (50%)	0.302 kg
		3.	Formic Acid	0.207 kg

RA concerned may take further necessary action as per above decision of NC.

137	Case No.:10/26/82-ALC4/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00693/AM12/	RLA File :03/94/040/00254/AM12/	Lic.No/Date:0310642433 15.07.2011	Defer Date:25.10.2011
	Decision :Committee decided to call from the firm purity of import and export items. Accordingly, case was deferred for 25.10.2011.			

138	Case No.:13/26/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/00696/AM12/	RLA File :03/94/040/00314/AM12/	Lic.No/Date:0310642497 15.07.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/116/2008-PI-III dated 11.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nandrolone Phenyl Propionate	1 Kg.	1.	19 NOR Androst-4-ENE-3,17-DIONE (Norandrostenedione)	1.008 kg

RA concerned may take further necessary action as per above decision of NC.

139	Case No.:14/26/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/00697/AM12/	RLA File :03/94/040/00159/AM12/	Lic.No/Date:0310642428 15.07.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 10.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Morantel Citrate	1 Kg.	1.	3-Methyl Thiophene	0.330 kg/kg
		2.	Acetonitrile	0.180 kg/kg
		3.	Dimethyl Formamide	0.270 kg/kg
		4.	Citric Acid	0.640 kg/kg
		5.	Ethylene dichloride	0.165 kg/kg

		6.	Isopropyl alcohol	0.225 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

140	Case No.:17/26/82-ALC4/2011	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00700/AM12/	RLA File :03/94/040/00302/AM12/	Lic.No/Date:0310642596 15.07.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

141	Case No.:11/26/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00694/AM12/	RLA File :03/94/040/00317/AM12/	Lic.No/Date:0310642955 19.07.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

142	Case No.:10/18/82-ALC4/2011	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00514/AM12/	RLA File :03/94/040/00289/AM12/	Lic.No/Date:0310643401 20.07.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

143	Case No.:4/26/82-ALC4/2011	Party Name:GALENTIC PHARMA (INDIA) PVT.LTD.	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00687/AM12/	RLA File :03/94/040/00352/AM12/	Lic.No/Date:0310643997 22.07.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

144

Case No.:7/26/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00690/AM12/	RLA File :03/94/040/00332/AM12/	Lic.No/Date:0310643909 22.07.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/192/2006-PI-III dated 24.04.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Bisulphate BP/EP/USP	1 Kg.	1.	L+Tartaric Acid	0.70 kg
		2.	Thiophene 2-Ethanol	0.66 kg

		3.	Para Toluene Sulphonyl Chloride	1.08 kg
		4.	DL-2-Chloro Phenyl Glycine	1.02 kg
RA concerned may take further necessary action as per above decision of NC.				

145	Case No.:12/26/82-ALC4/2011	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00695/AM12/	RLA File :03/94/040/00244/AM12/	Lic.No/Date:0310644247 25.07.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

146	Case No.:19/26/82-ALC4/2011		Party Name:ALKYL AMINES CHEMICALS LTD		Meet No/Date:26/82-ALC4/2011 27.09.2011		Status:Case Approved	
	HQ File :01/82/050/00702/AM12/		RLA File :03/94/040/00195/AM12/		Lic.No/Date:0310644262 25.07.2011		Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2009-Ch.II dated 08.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed		
	2-(2-Aminoethoxy) Ethanol (Aldega 105)		1kg.	1.	Diethylene Glycol	1.12 kg		
RA concerned may take further necessary action as per above decision of NC.								

147	Case No.:22/26/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00705/AM12/	RLA File :03/94/040/00160/AM12/	Lic.No/Date:0310644265 25.07.2011	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

148	Case No.:8/26/82-ALC4/2011		Party Name:ARCH PHARMALABS LTD		Meet No/Date:26/82-ALC4/2011 27.09.2011		Status:Case Approved	
	HQ File :01/82/050/00691/AM12/		RLA File :03/94/040/00355/AM12/		Lic.No/Date:0310644404 26.07.2011			
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 9/82 meeting held on 01.06.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export	Sl.No.	Import items	Qty. allowed per unit		

(4-R-Cis)-1,1 dimethylethyl-6-cyano-methyl-2,2- dimethyl-1,3-dioxane-4-acetate (ATS 8)	Qty. 1kg.			of export product
		1.	Ethyl (R)-4-cyano-3-Hydroxy Butanoate	1.00 kg
		2.	N-Butyl Lithium (30% in Hexane)	1.90 kg
		3.	Tertiary Butyl Acetate	2.11 kg
		4.	Tetra Hydro Furan	5.63 kg
		5.	2,2-Dimethoxy propane	2.79 kg
		6.	Ketoreducate YDH/KRED	0.013 kg
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg
		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 gm

RA concerned may take further necessary action as per above decision of NC.

149	Case No.:36/26/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00719/AM12/	RLA File :31/83/040/00084/AM12/	Lic.No/Date:3110049428 26.07.2011	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

150

Case No.:38/26/82-ALC4/2011	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00721/AM12/	RLA File :09/24/040/00176/AM12/	Lic.No/Date:0910047928 27.07.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 10.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-Chloro Methyl-3-Methyl-4-(2,2,2 Trifluoro Ethoxy) Pyridine Hydrochloride	1kg.	1.	2,3-DimethylPyridine	0.79 kg
		2.	2,2,2-Trifluoro Ethanol	0.936 kg
RA concerned may take further necessary action as per above decision of NC.				

151	Case No.:56/26/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/00739/AM12/	RLA File :34/24/040/00079/AM12/	Lic.No/Date:3410031082 27.07.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 07.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Tablet 250 mg	1 No..	1.	Azithromycin Dihydrate	259.50 mg
		2.	Pregelatinized Starch (Starch 1500)	26.21 mg
		3.	Calcium Phosphate Dibasic Anhydrous	134.80 mg
		4.	Croscarmellose Sodium (AC Di Sol)	8.74 mg
		5.	Magnesium Stearate	3.628 mg
		6.	Sodium Lauryl Sulphate	0.900 mg
Azithromycin Tablet 500 mg	1 No.	1.	Azithromycin Dihydrate	519.02 mg
		2.	Pregelatinized Starch (Starch 1500)	52.42 mg
		3.	Calcium Phosphate Dibasic Anhydrous	269.58 mg
		4.	Croscarmellose Sodium (AC Di Sol)	17.48 mg
		5.	Magnesium Stearate	7.348 mg
		6.	Sodium Lauryl Sulphate	1.80 mg
Azithromycin Tablet 600 mg	1 No.	1.	Azithromycin Dihydrate	622.82 mg
		2.	Pregelatinized Starch (Starch 1500)	62.91 mg
		3.	Calcium Phosphate Dibasic Anhydrous	323.50 mg
		4.	Croscarmellose Sodium (AC Di Sol)	20.97 mg
		5.	Magnesium Stearate	8.80 mg
		6.	Sodium Lauryl Sulphate	2.16 mg

RA concerned may take further necessary action as per above decision of NC.

152	Case No.:16/26/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved									
	HQ File :01/82/050/00699/AM12/	RLA File :03/94/040/00366/AM12/	Lic.No/Date:0310644871 28.07.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>EDTA Disodium</td><td>1 KG.</td><td>1.</td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.830 kg</td></tr> </table>	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	EDTA Disodium	1 KG.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.830 kg		
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
EDTA Disodium	1 KG.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.830 kg									
RA concerned may take further necessary action as per above decision of NC.													

153	Case No.:55/26/82-ALC4/2011	Party Name:TIDE INDUSTRIES	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00738/AM12/	RLA File :34/24/040/00075/AM12/	Lic.No/Date:3410031091 28.07.2011	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

154	Case No.:57/26/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00740/AM12/	RLA File :34/24/040/00083/AM12/	Lic.No/Date:3410031093 28.07.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/207/2010-PI(Norms) dated 08.08.2011, decided to call for the following information from the firm:- 1. Percentage yield obtained at each step of reaction. 2. Data of past consumption of different raw materials claimed in past three years alongwith corresponding amounts of Silyl Ester produced. 3. Details about production API for two years duly certified. Accordingly, case was deferred for 25.10.2011.			

155	Case No.:20/26/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00703/AM12/	RLA File :03/95/040/00318/AM12/	Lic.No/Date:0310645266 29.07.2011	Defer Date:25.10.2011
	Decision :Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

156	Case No.:34/26/82-ALC4/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00717/AM12/	RLA File :08/24/040/00097/AM12/	Lic.No/Date:0810101971 29.07.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

157	Case No.:63/26/82-ALC4/2011	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved																		
	HQ File :01/82/050/00746/AM12/	RLA File :22/21/040/00045/AM12/	Lic.No/Date:2210011726 29.07.2011																			
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 51/82 meeting held on 22.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Caffeine (Synthetic Caffeine Anhydrous)</td><td rowspan="4">1kg.</td><td>1.</td><td>Crude Theophylline 80% w/w (wet)</td><td>1.15 kg</td></tr> <tr> <td>2.</td><td>Caustic Soda (flakes of Lye)</td><td>0.24 kg</td></tr> <tr> <td>3.</td><td>Dimethyl sulphate</td><td>0.68 kg</td></tr> <tr> <td>4.</td><td>Activated Carbon</td><td>0.100 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Caffeine (Synthetic Caffeine Anhydrous)	1kg.	1.	Crude Theophylline 80% w/w (wet)	1.15 kg	2.	Caustic Soda (flakes of Lye)	0.24 kg	3.	Dimethyl sulphate	0.68 kg	4.	Activated Carbon
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																		
Caffeine (Synthetic Caffeine Anhydrous)	1kg.	1.	Crude Theophylline 80% w/w (wet)	1.15 kg																		
		2.	Caustic Soda (flakes of Lye)	0.24 kg																		
		3.	Dimethyl sulphate	0.68 kg																		
		4.	Activated Carbon	0.100 kg																		

158	Case No.:35/26/82-ALC4/2011	Party Name:POLYGON CHEMICALS	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00718/AM12/	RLA File :08/24/040/00006/AM12/	Lic.No/Date:0810101975 01.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

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Case No.:5/26/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00688/AM12/	RLA File :03/94/040/00380/AM12/	Lic.No/Date:0310645663 02.08.2011		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/8/2010-PI-(Norms) dated 10.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Docetaxel Trihydrate EP	1kg.	1.	Zinc	0.48 kg
		2.	Acetic Acid	0.96 kg
		3.	Baccatin III-(2S,3S)-3-Phenylisoserine-N-Benzoyl Ester	1.92 kg
RA concerned may take further necessary action as per above decision of NC.				

160

Case No.:6/26/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00689/AM12/	RLA File :03/94/040/00381/AM12/	Lic.No/Date:0310645666 02.08.2011	Defer Date:	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/395/2009-PI-(Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Pacilitaxel	1 gm.	1.	10-Deacetyl-Baccatin III-(2S,3S)-3-Phenylisoserine-N-Boc Ester	1.50 gm
		2.	Pyridine	0.87 kg
		3.	Triethyl Silyl Chloride	1.67 kg
		4.	(3R,4S)-3-Triethylsilyloxy-4-Phenyl-N-Benzoyl-2-Azetidinone	1.12 kg
RA concerned may take further necessary action as per above decision of NC.				

161	Case No.:21/26/82-ALC4/2011	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
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HQ File :01/82/050/00704/AM12/	RLA File :03/95/040/00268/AM12/	Lic.No/Date:0310646066 03.08.2011
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/42/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 Kg.	1.	Fluorene	1.33 kg
		2.	Di Methyl Formamide	2.04 kg
		3.	Methanol	4.22 kg
		4.	Methylene Dichloride	2.29 kg
		5.	Chloro Acetyl Chloride	0.64 kg
		6.	Sodium Borohydride	0.07 kg
		7.	N-Di Butylamine	1.23 kg
		8.	4-Chloro Benzaldehyde	0.42 kg
		9.	Ethyl Acetate	0.80 kg

RA concerned may take further necessary action as per above decision of NC.

162	Case No.:24/26/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00707/AM12/	RLA File :03/94/040/00410/AM12/	Lic.No/Date:0310646420 04.08.2011	Defer Date:25.10.2011
	Decision :Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 25.10.2011.			

163	Case No.:23/26/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00706/AM12/	RLA File :03/94/040/00414/AM12/	Lic.No/Date:0310646763 05.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 25.10.2011.			

164	Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of DC(MSME).			

165	Case No.:42/26/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/00725/AM12/	RLA File :22/24/040/00031/AM12/	Lic.No/Date:2210011751 05.08.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/212/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 AVCA	1 Kg.	1.	GCLE	2.672 kg
		2.	Triphenyl Phosphine	1.26 kg
		3.	Sodium Iodide	0.828 kg
		4.	Formaldehyde	2.886 kg
		5.	DMF	2.00 kg
		6.	Methanol	7.87 kg
		7.	Methylene Chloride	10.31 kg
		8.	N-Butyl Acetate	3.15 kg
		9.	Phenol	0.933 kg
		10.	Penicillin G Amidase Enzyme	1.353 gm
		11.	Acetone	2.1375 kg
		12.	Eno Carbon	0.100 kg
		13.	Hydro Chloric Acid	Not allowed and not a importable item
		14.	Sodium Hydroxide	0.214 kg
		15.	Sodium Bicarbonate	Not allowed
		16.	Sodium Chloride	Not allowed
		17.	Sodium Carbonate	Not allowed
		18.	Sodium Thionate (Hydro)	Now allowed
		19.	Acetic Acid	0.022 kg
		20.	EDTA	Not allowed
		21.	Sulphuric Acid	Not allowed

RA concerned may take further necessary action as per above decision of NC.

166	Case No.:62/26/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00745/AM12/	RLA File :22/24/040/00034/AM12/	Lic.No/Date:2210011749 05.08.2011	Defer Date:25.10.2011
	Decision :Committee considered case as per agenda and decided to call for percentage of API in the export product from the firm. Accordingly, case was deferred for 25.10.2011.			

167	Case No.:27/26/82-ALC4/2011	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/00710/AM12/	RLA File :34/24/040/00087/AM12/	Lic.No/Date:3410031209 08.08.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/77/2011-Ch.II dated 01.08.2011 and in consultation with technical authority present in meeting. decided to ratify norms under para 4.7 of HBP as per details below or			

as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-Bromo Methyl 2-Cyano Biphenyl (C ₁₄ H ₁₀ NBr)	1 Kg.	1.	2-Cyano-4-Methyl Biphenyl (OTBN) (C ₄ H ₁₁ N)	0.865 kg

RA concerned may take further necessary action as per above decision of NC.

168	Case No.:50/26/82-ALC4/2011	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00733/AM12/	RLA File :34/24/040/00090/AM12/	Lic.No/Date:3410031224 08.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

169	Case No.:51/26/82-ALC4/2011	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00734/AM12/	RLA File :34/24/040/00089/AM12/	Lic.No/Date:3410031223 08.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

170	Case No.:52/26/82-ALC4/2011	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00735/AM12/	RLA File :34/24/040/00092/AM12/	Lic.No/Date:3410031212 08.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

171	Case No.:53/26/82-ALC4/2011	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00736/AM12/	RLA File :34/24/040/00091/AM12/	Lic.No/Date:3410031211 08.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

172	Case No.:58/26/82-ALC4/2011	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/00741/AM12/	RLA File :34/24/040/00088/AM12/	Lic.No/Date:3410031210 08.08.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/77/2011-Ch.II dated 01.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-Decyl Bromide (C ₁₀ H ₂₁ Br.)	1 Kg.	1.	1-Decanol (Decyl Alcohol) Ecorol-10/98, C ₁₀ H ₂₂ O	0.794 kg
RA concerned may take further necessary action as per above decision of NC.				

173	Case No.:9/26/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00692/AM12/	RLA File :03/94/040/00409/AM12/	Lic.No/Date:0310647117 09.08.2011	Defer Date:27.09.2011
	Decision : Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 25.10.2011.			

174	Case No.:43/26/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00726/AM12/	RLA File :22/24/040/00036/AM12/	Lic.No/Date:2210011760 09.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

175

Case No.:61/26/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00744/AM12/	RLA File :22/24/040/00035/AM12/	Lic.No/Date:2210011761 09.08.2011		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/58/2008-PI-III dated 24.07.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Methyl-2-(S)(2-Chlorophenyl)(2-thiene-2-ethyl amino)Acetate Hcl (Intermediate for Clopidogrel Hydrogen Sulphate	1 Kg.	1.	D1-2-Chlorophenyl Glycine	1.00 kg
		2.	L(+) Tartaric Acid	0.667 kg
		3.	Thiophene-2-Ethonal	0.60 kg
		4.	P-Toluene Sulphonyl Chloride	1.029 kg
		5.	Methanol	4.87 kg
		6.	Methylene Chloride	2.03 kg
		7.	Acetone	0.34 kg
		8.	Toluene	1.11 kg
		9.	Isopropyl Alcohol	0.99 kg
RA concerned may take further necessary action as per above decision of NC.				

176	Case No.:18/26/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
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	HQ File :01/82/050/00701/AM12/	RLA File :03/94/040/00425/AM12/	Lic.No/Date:0310647629 10.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 25.10.2011.			

177	Case No.:37/26/82-ALC4/2011	Party Name:R L FINE CHEM	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00720/AM12/	RLA File :07/24/040/00171/AM12/	Lic.No/Date:0710081348 10.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

178	Case No.:28/26/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00711/AM12/	RLA File :08/24/040/00114/AM12/	Lic.No/Date:0810102412 11.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

179	Case No.:30/26/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00713/AM12/	RLA File :05/23/040/00173/AM12/	Lic.No/Date:0510299457 11.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

180	Case No.:31/26/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00714/AM12/	RLA File :05/23/040/00172/AM12/	Lic.No/Date:0510299454 11.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

181	Case No.:45/26/82-ALC4/2011	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00728/AM12/	RLA File :08/24/040/00112/AM12/	Lic.No/Date:0810102409 11.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

182	Case No.:59/26/82-ALC4/2011	Party Name:MICRO LABS LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/00742/AM12/	RLA File :07/24/040/00186/AM12/	Lic.No/Date:0710081422 11.08.2011	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 51/82 meeting held on 22.03.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Doxycycline Hcl Tablet 100 mg	1 No.	1.	Doxycycline Hyclate	108.06 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

183	Case No.:66/26/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/00749/AM12/	RLA File :03/95/040/00146/AM12/	Lic.No/Date:0310648427 12.08.2011	

Decision : Committee considered case as per agenda and light of earlier decision taken in 38/09 meeting held on 16.12.2008 and in consultation with technical authority present in meeting decided to revise the norms as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rifampicin 450 mg. Capsules [Rifampicin 459 mg/capsule] Rifampicin 75 mg Capsule [Rifampicin = 76.5 mg/ Capsule of 75 mg] Rifampicin 150 mg Capsule [Rifampicin =153 mg/Capsule of 150 mg]	1 No.	1.	Sodium Rifa-S	1.02 KGA/kg of Rifampicin
		2.	Chloroform	0.661 kg/kg of Rifampicin
		3.	Acetic Acid	0.16 kg/kg of Rifampicin
		4.	Piperazine Anhydrous	0.12 kg/kg of Rifampicin
		5.	Methylene Chloride	0.933 kg/kg of Rifampicin
		6.	Isopropyl Alcohol	0.615 kg/kg of Rifampicin
		7.	Dimethyl Formamide	0.80 kg/kg of Rifampicin
		8.	Tertiary Butyl Amine	0.314 kg/kg of Rifampicin
		9.	Acetone	0.832 kg/kg of Rifampicin
		10.	1-Amino-4-Methyl Piperazine	0.16 kg/kg of Rifampicin
Isoniazid 300 mg Tablets	1 No.	1.	Isoniazid	306 mg/tablet
Isoniazid 75 mg Tablet	1 No.	1.	Isoniazid	76.5 mg/tablet
Isoniazid 150 mg Tablets	1 No.	1.	Isoniazid	153 mg/tablet
Ethambutol 600 mg Tablet [Ethambutol =612 mg/Tablet]	1 No.	1.	DL-2 Aminobutanol	1.6014 kg/kg of Ethambutol
		2.	Tartaric Acid	0.1977 kg/kg of Ethambutol

Ethambutol 200 mg Tablet [Ethambutol =204 mg/tablet] Ethambutol =400 mg/tablet [Ethambutol =408mg/tablet]		3.	Methanol	0.5620 kg/kg of Ethambutol
		4.	Isopropyl Alcohol	0.3436 kg/kg of Ethambutol
		5.	Ethylene Dichloride	0.490 kg/kg of Ethambutol
		6.	Caustic Soda Flakes	0.4264 kg/kg of Ethambutol
		7.	Cyclohexane	0.0056 kg/kg of Ethambutol
		8.	Calcium Hydroxide	2.4525 kg/kg of Ethambutol
Pyrazinamide 750 mg Tablets [Pyrazinamide=765 mg/tablet] Pyrazinamide 250 mg Tablets [Pyrazinamide=255 mg/tablet] Pyrazinamide 500 mg Tablets [Pyrazinamide=510 mg/tablet]	1 No.	1.	2-Cyano Pyrazine	0.952 kg/kg of Pyrazinamide
Pyridoxine 5 mg Tablets [Pyridoxine=5.01mg/tablet]	1 No.	1.	Pyridoxine	5.01 mg/tablet
Ethionamide 250 mg tablet	1 No.	1.	Ethionamide	255 mg./tablet
RA concerned may take further necessary action as per above decision of NC.				

184	Case No.:2/22/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00645/AM12/	RLA File :03/95/040/00303/AM12/	Lic.No/Date:0310648749 16.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

185	Case No.:3/22/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00646/AM12/	RLA File :31/83/040/00088/AM12/	Lic.No/Date:3110049781 16.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

186	Case No.:4/22/82-ALC4/2011	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:26/82-ALC4/2011	Status:Case
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		27.09.2011	Approved	
HQ File :01/82/050/00647/AM12/	RLA File :31/83/040/00102/AM12/	Lic.No/Date:3110049784 16.08.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2011/Ch.II dated 09.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Benzoate Micronized (Purity: 99% dry basis)	1 Kg.	1.	Benzene Carboxylic Acid (Benzoic Acid (Purity Min.98%))	0.892 kg
		2.	Caustic Soda Flakes (Purity Min. 85%)	0.300 kg
RA concerned may take further necessary action as per above decision of NC.				

187	Case No.:32/26/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00715/AM12/	RLA File :05/23/040/00181/AM12/	Lic.No/Date:0510299741 17.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

188	Case No.:33/26/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00716/AM12/	RLA File :05/23/040/00183/AM12/	Lic.No/Date:0510299739 17.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

189	Case No.:5/22/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00648/AM12/	RLA File :03/94/040/00391/AM12/	Lic.No/Date:0310649216 18.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

190	Case No.:6/22/82-ALC4/2011	Party Name:SANIKA CHEMICALS PVT. LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00649/AM12/	RLA File :03/95/040/00375/AM12/	Lic.No/Date:0310649253 18.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			

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191	Case No.:7/22/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00650/AM12/	RLA File :31/83/040/00091/AM12/	Lic.No/Date:3110049824 18.08.2011	Defer Date:25.10.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of Pharmaceuticals.			

192

Case No.:44/26/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00727/AM12/	RLA File :22/24/040/00037/AM12/	Lic.No/Date:2210011785 18.08.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/6/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefepime for Injection	1 kg	1.	Cefepime Hcl (Non-Sterile)	0.655 kg
		2.	Methanol	0.742 kg
		3.	Eno Carbon	0.034 kg
		4.	Acetone	1.816 kg
		5.	L-Arginine (Non-Sterile)	0.370 kg
RA concerned may take further necessary action as per above decision of NC.				

193	Case No.:8/22/82-ALC4/2011	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00651/AM12/	RLA File :03/95/040/00154/AM12/	Lic.No/Date:0310649496 19.08.2011	Defer Date:22.11.2011
	Decision : Committee decided to defer case for 22.11.2011 for comments of Department of C&PC.			

194	Case No.:9/22/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00652/AM12/	RLA File :31/83/040/00103/AM12/	Lic.No/Date:3110049873 19.08.2011	Defer Date:22.11.2011
	Decision : Committee decided to defer case for 22.11.2011 for comments of Department of Pharmaceuticals.			

195	Case No.:54/26/82-ALC4/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00737/AM12/	RLA File :34/24/040/00096/AM12/	Lic.No/Date:3410031324 19.08.2011	Defer Date:22.11.2011
	Decision : Committee decided to defer case for 22.11.2011 for comments of Department of C&PC.			

196

Case No.:65/26/82-ALC4/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00748/AM12/	RLA File :03/95/040/00001/AM12/	Lic.No/Date:0310649528 19.08.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/43/2007-Ch.II dated 27.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2 [(Chloro Methyl) Mercapto] Benzo Thiazole (CMBT)	1 Kg.	1.	Di Bromo Methane	0.557 kg
		2.	Methylene Chloride	0.657 kg
		3.	2-Mercapto Benzo Thiazole	0.880 kg
RA concerned may take further necessary action as per above decision of NC.				

197	Case No.:67/26/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00750/AM12/	RLA File :03/95/040/00384/AM12/	Lic.No/Date:0310649476 19.08.2011	Defer Date:22.11.2011
	Decision : Committee decided to defer case for 22.11.2011 for comments of Department of Pharmaceuticals.			

198

Case No.:46/26/82-ALC4/2011	Party Name:R L FINE CHEM	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00729/AM12/	RLA File :07/24/040/00195/AM12/	Lic.No/Date:0710081633 22.08.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/289/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nortriptyline Hcl	1 kg.	1.	1,Bromo 3 Chloro Propane	0.96 kg
		2.	Tetra Hydro Furan	0.71 kg
		3.	Ethyl Chloro Formate	0.46 kg
RA concerned may take further necessary action as per above decision of NC.				

199	Case No.:29/26/82-ALC4/2011	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00712/AM12/	RLA File :34/24/040/00102/AM12/	Lic.No/Date:3410031337 23.08.2011	Defer Date:22.11.2011
	Decision : Committee decided to defer case for 22.11.2011 for comments of Department of Pharmaceuticals.			

200	Case No.:47/26/82-ALC4/2011	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00730/AM12/	RLA File :07/24/040/00204/AM12/	Lic.No/Date:0710081689 23.08.2011	Defer Date:22.11.2011
Decision : Committee decided to defer case for 22.11.2011 for comments of Department of Pharmaceuticals.				

201	Case No.:64/26/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00747/AM12/	RLA File :03/95/040/00396/AM12/	Lic.No/Date:0310649795 23.08.2011	Defer Date:22.11.2011
Decision : Committee decided to defer case for 22.11.2011 for comments of Department of Pharmaceuticals.				

202

Case No.:39/26/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00722/AM12/	RLA File :05/24/040/00173/AM12/	Lic.No/Date:0510300179 24.08.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 25/82 meeting held on 20.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fluvastatin Sodium	1 Kg.	1.	3-(4-Fluorophenyl)-1-Isopropyl-1H-Indole	1.531 kg
		2.	3-N-Methyl-N-Phenylaminoacrolein	1.378 kg
		3.	Acetone	5.13 kg
		4.	Acetonitrile	0.66 kg
		5.	Activated Carbon	0.100 kg
		6.	Isopropyl Alcohol	1.50 kg
		7.	Methanol	9.00 kg
		8.	Methylene Chloride	0.60 kg
		9.	N Butyl Lithium (30% in Hexane)	0.545 kg
		10.	Sodium Borohydride (Granules)	0.742 kg
		11.	Tert. Butyl-Acetoacetate	1.408 kg
		12.	Tetrahydrofuran	7.31 kg
		13.	Toluene	1.50 kg
		14.	Triethyl Borane (14% Solution in Tetrahydrofuran)	1.039 kg
RA concerned may take further necessary action as per above decision of NC.				

203	Case No.:40/26/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
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HQ File :01/82/050/00723/AM12/

RLA File :05/24/040/00179/AM12/

Lic.No/Date:0510300181
24.08.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride	1 Kg.	1.	4-Dimethylamino Pyridine	0.028 kg
		2.	Acetone	3.09 kg
		3.	Activated Carbon	0.0242 kg
		4.	Acyclovir	0.78 kg
		5.	CBZ-L-Valine	1.1824 kg
		6.	Dicyclohexyl Carbodimide	1.3871 kg
		7.	Dimethyl Formamide	3.51 kg
		8.	Formic Acid	0.150 kg
		9.	Methanol	3.16 kg
		10.	Palladium Sponge	0.005 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:48/26/82-ALC4/2011

Party Name:MALLADI SPECIALITIES LTD.,

Meet No/Date:26/82-ALC4/2011
27.09.2011Status:Case
Approved

HQ File :01/82/050/00731/AM12/

RLA File :04/24/040/00145/AM12/

Lic.No/Date:0410127383
24.08.2011

204

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2005.Ch.II dated 27.07.2009, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Lactate Aqueous Solution	1 kg	1.	Lactic Acid 88-90%	0.470 kg
		2.	Sodium Hydroxide Liquid	0.188 kg

RA concerned may take further necessary action as per above decision of NC.

205

Case No.:49/26/82-ALC4/2011

Party Name:MALLADI SPECIALITIES LTD.,

Meet No/Date:26/82-ALC4/2011
27.09.2011Status:Case
Approved

HQ File :01/82/050/00732/AM12/

RLA File :04/24/040/00144/AM12/

Lic.No/Date:0410127382
24.08.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2005.Ch.II dated 27.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
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Calcium Lactate Pentahydrate	1 kg	1.	Lactic Acid 88-90%	0.683 kg
		2.	Calcium Carbonate	0.341 kg
RA concerned may take further necessary action as per above decision of NC.				

206

Case No.:60/26/82-ALC4/2011	Party Name:MICRO LABS LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00743/AM12/	RLA File :07/24/040/00187/AM12/	Lic.No/Date:0710081767 25.08.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 51/82 meeting held on 22.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ciprofloxacin Tablets 2500 mg	1 No.	1.	Ciprofloxacin Hcl	277.5 mg
Ciprofloxacin Tablets 500 mg	1 No.	1.	Ciprofloxacin Hcl	555.0 mg
RA concerned may take further necessary action as per above decision of NC.				

207	Case No.:41/26/82-ALC4/2011		Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD		Meet No/Date:26/82-ALC4/2011 27.09.2011		Status:Case Approved	
	HQ File :01/82/050/00724/AM12/		RLA File :34/24/040/00086/AM12/		Lic.No/Date:3410031410 05.09.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/79/2011-Ch.II dated 23.11.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Methyl Triphenyl Phosphonium Bromide		1 Kg.	1.	Triphenyl Phosphine	0.886 kg		
RA concerned may take further necessary action as per above decision of NC.								

208	Case No.:2/26/82-ALC4/2011	Party Name:SHIRDI CHEMICALS PVT. LTD.		Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved
	HQ File :01/82/050/00685/AM12/	RLA File :03/95/040/00461/AM12/		Lic.No/Date:0310652862 12.09.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/131/2011-Ch.II dated 19.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	CAME Crude (Methyl-2-Amino-3-	1 Kg.	1.	2-3-Dichlorobenzoic	1.372 kg

	Chlorobenzoate) OR 2-Amino-3-Chlorobenzoic Acid methyl Ester, Crude		Acid	
	RA concerned may take further necessary action as per above decision of NC.			

209	Case No.:26/26/82-ALC4/2011	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Deferred
	HQ File :01/82/050/00709/AM12/	RLA File :03/94/040/00507/AM12/	Lic.No/Date:0310653747 15.09.2011	Defer Date:22.11.2011
	Decision : Committee decided to defer case for 25.10.2011 for comments of Department of C&PC.			